

**INSPECTION REPORT**

**IN OA 14/2021 (CZ)**

**Residents of Surendra Manik**

**v/s**

**Girija Colonizers & Developers & Ors.**

**Date of Order- 25.01.2022**

**Date of Inspection- 28.03.2022**

## STATUS REPORT

**Ref: Compliance in the reference to the order of Hon'ble NGT dated 25/01/2022 in OA 14/2021 (CZ) of Residents of Surendra Manik v/s Girija Colonizers & Developers & Ors.**

The order of Hon'ble National Green Tribunal dated 25/01/2022 in the case of NGT Case No. 14/2021 (CZ) Residents of Surendra Manik V/s Girija Colonizers & Developers & Ors., is cited for reference as follows:

*1. The Learned Counsel appearing for the State Pollution Control Board has stated that for violation of environmental norms notice has been issued. Learned Counsel appearing for the respondent has submitted that the opportunity of hearing was not given to the respondent. Applicant appearing in person has submitted that the calculation of Environmental Compensation should be from the date of violation of environmental norms, till the date of continuance of violation and State Pollution Control Board has initiated the proceeding only from the date of inspection, which is not according to the provisions of law. The State Pollution Control Board is directed to calculate the Environmental Compensation from the date of violation till date of continuance of the violation, after giving an opportunity of hearing to the parties concerned as per law. The action taken report be filed before the next date. Reply, if any, by the respondent be filed before the next date of listing.*

In compliance to the order of Hon'ble NGT, a site inspection was carried out by the officials of MPPCB, RO Bhopal dated 28/03/2022 to check the current status of STP. Representatives of M/s Girija Colonizers & Developers Shri Prakash Mande, Manager, Shri Raunak, Site Engineer and Shri Ramkaran Kushwah, Store Manager were present during the inspection. The observations noted during the inspection are presented as follows:

1. The STP of capacity 75KLD based on MBBR process was found operational during the inspection.

2. The average wastewater generation is approx. 40-45KLD.
3. Treated wastewater was found stored in a storage tank near the STP which is used for gardening purpose inside the society.
4. No wastewater was found flowing outside the premises of STP.
5. Rainwater harvesting system has been installed by the colonizer. Pipes from the terraces of residential dwelling units are connected to the rainwater harvesting tank which has 04 bore-holes and is covered with gravels for filtration.
6. As per the recommendation of joint committee for providing separate storm water drainage system the builder has provided two concrete storm-water drains which is connected to the natural drain outside the society premise.

**Environmental Compensation (EC):-** As per the order of Hon'ble NGT with reference to the calculation of Environmental Compensation from the date of violation till date of continuance of the violation, it is stated that as per instructions the revised environmental compensation of Rs. 8.58 lacs is calculated from the date 08/03/2021 i.e. from violation observed on inspection day after receipt of first complaint against M/s Girija Colonizers & Developers in the matter till the date of inspection of the joint committee i.e. 23/07/2021 in reference to the Hon'ble NGT order dated 21/05/2021 (EC calculation attached as per **Annexure – 1**). The photographs of the inspection are enclosed as per **Annexure – 2**.

  
**(Adarsh Malviya)**  
Assistant Engineer (C)  
RO MPPCB, Bhopal

  
**(Jainendra Chandel)**  
Chemist  
RO MPPCB, Bhopal

## Annexure - 1

### Revised Environment Compensation for Discharge of Untreated/Partially Treated Sewage by Concerned Individual/ Authority:

The revised Environmental Compensation (EC) to be levied on M/s Girija Colonizers & Developers as per the order dated 25/01/2022 of Hon'ble NGT in case of OA 61/2021 is calculated as per the formula given in NGT OA 593/2017 order dated 28/08/2019:

$$EC \text{ (Lacs Rs.)} = 17.5 \times (\text{Total Sewage Generation} - \text{Installed Treatment Capacity}) + 55.5 \times (\text{Total Sewage Generation} - \text{Operational Capacity}) + 0.2 (\text{Sewage Generation} - \text{Operational Capacity}) \times N + \text{Marginal Cost of Environmental Externality} \times (\text{Total Sewage Generation} - \text{Operational Capacity}) \times N$$

Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority. Quantity of Sewage is in MLD”.

As per above methodology, the information recorded during inspection and based on following parameters environmental compensation is assessed:-

S.no.	Components of EC	Estimated value	Remarks
1	Water demand per day (MLD) (approx.)	0.094	Calculated for present occupancy of 125. Assumptions as per NBC : No. of persons per family = 5 Minimum domestic water supply = 150lpcd
2	Total Sewage Generation per day (MLD) (approx.)	0.075	Assumptions as per CPHEEO manual: Sewage generation = 0.8 x Water demand
3	Installed Treatment Capacity (MLD)	0	As noted during the inspection the STP was defunct and not operational on inspection date 23/07/2021, hence the installed and operational capacity of the STP is considered as nil.
4	Operational Capacity of STP (MLD)	0	
5	Gap in treatment of Sewage (MLD)	0.075	Total Sewage generation – Installed treatment capacity of STP = 0.075 Total Sewage generation – Operational treatment capacity of STP = 0.075
5	N=No. of days of violation	138	From date of inspection dated 08/03/2021 on which violation was first observed by MPPCB till date of inspection of joint committee i.e. 23/07/2021. Total no. of days = 138 days
6	Marginal cost of Environmental Externality (Lacs rs. per day)	0.1	As per the guidelines of CPCB & NGT order in case of OA 593/2017 dated 28/08/2019 the Marginal Cost of Environmental Externality is taken as minimum 0.05 and maximum 0.1 for sewage up to 200 MLD.
	<b>Environmental Compensation</b>	<b>Rs. 8.58 Lacs</b>	<b>EC= 17.5*(0.075-0) + 55.5*(0.075-0) + 0.2*(0.075-0)*138 + 0.1*(0.075-0)*138</b> <b>EC = 8.58 (in Lacs Rs.)</b>

**Inspection Photographs Dated-27/03/2022 in the matter of NGT OA 61/2021 (Residents of Surendra Manik v/s M/s Girija Colonizer and Developers)**



**STP reactor tank (in green) & underground raw sewage storage tank**



**Pumping units installed for aeration and transfer of wastewater**



**Various units of STP of capacity 75 KLD based on MBBR process found operational on inspection dated 28.03.2022.**



**Rainwater harvesting system installed by builder**